

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCriminal Appeal No. 1307/2015

STATE OF HIMACHAL PRADESH

Appellant(s)

VERSUS

MOTI RAM

Respondent(s)

[PART HEARD BY :- HON'BLE UJJAL BHUYAN AND HON'BLE ATUL S.
CHANDURKAR, JJ.]

Date : 15-07-2026 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Appellant(s) : Mr. Anil Nag, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. We have heard Mr. Anil Nag, learned counsel for the appellant-State of Himachal Pradesh.
2. None has appeared for the respondent.
3. Arguments concluded.
4. Judgment reserved.

(IRAMNAZ)
COURT MASTER (SH)(CHETNA BALOONI)
COURT MASTER (NSH)